

*Re: Recovery of Debts due to Banks  
and Financial Institutions Bill*

14. 16 hrs.

## MESSAGES FROM RAJYA SABHA

[English]

SECRETARY—GENERAL: Sir, I have to report the following received from the Secretary General of Rajya Sabha:—

- (i) 'In accordance with the provisions of rule 115 of the Rules of procedure and conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 10th May 1993, agreed to the following amendments made by the Lok Sabha at its sitting held on the 19th April, 1993, in the Coal Mines (Nationalisation) amendment Bill, 1992:—

*Enacting Formula*

1. page 1, line 1, —

for "Forty—third"

substitute "Forty—fourth"

*Clause 1*

2. Page 1, line 4, —

for "1992" substitute "1993"

- (ii) 'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Tuesday, the 11th May, 1993 adopted the following motion in regard to the Joint Committee on Offices of Profit:—

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do elect one member of the Rajya Sabha to the Joint Committee on Offices of Profit and resolves that the House do proceed to elect, in accordance with the system of proportional representation by means

of the single transferable vote, one member from among the members of the House to the said Joint Committee to fill the vacancy caused by the resignation of Shri Som Pal from the membership of the said Joint Committee."

2. I am further to inform the Lok Sabha that in pursuance of the above motion, Shri Sarada Mohanty, Member, Rajya Sabha, has been duly elected to the said Joint Committee.

14. 16 1/2 hrs.

## COMMITTEE ON PETITIONS

**Seventh Report**

SHRI P. G. NARAYANAN (Gobichettipalayam): Sir, I beg to present the Seventh Report (Hindi and English versions) of the Committee on Petitions.

14. 17 hrs.

RECOVERY OF DEBTS DUE TO BANKS  
AND FINANCIAL INSTITUTIONS BILL \* 1993

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): I beg to move for leave to introduce a Bill to provide for the establishment of Tribunals for expeditious adjudication and recovery of debts due to banks and financial institutions and for matters connected therewith or incidental thereto

MR CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for the establishment of Tribunals for expeditious adjudication and recovery of debts due to banks and financial institutions and for matters connected therewith